

**Central Administrative Tribunal
Principal Bench**

**CP No.385/2019
In
OA No.2726/2017**

New Delhi, this the 4th day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Mahesh Chauhan,
Aged 50 years, Senior Medical Officer,
S/o Late Dr. Uday Veer Singh,
R/o. H. No. D-2/32, Second Floor,
Janak Puri,
New Delhi – 110 058.

...Petitioner

(By Advocate : Shri Shrinikar Chaturvedi for Shri
Kanwar Uday Bhan Singh)

Versus

1. Dr. Ashok Kumar, Director,
Directorate of Health Services,
Government of NCT of Delhi,
Health & Family Welfare Department,
F-17, Karkardooma,
Delhi – 110 092.

2. Dr. Rakesh Gilani,
Chief District Medical Officer,
South-West District,
Directorate of Health Services,
Government of NCT of Delhi,
Sector-2, Dwarka,
New Delhi.

...Respondents

(By Advocate : Shri Amit Anand)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant filed OA No.2726/2017, complaining that he has not been sanctioned the reimbursement of Children Education Allowance. The OA was allowed through order dated 20.08.2018.

2. This contempt case is filed alleging that the respondents did not implement the order in OA.

3. Today, learned counsel for respondents has placed before us a copy of the sanction order dated 01.10.2019, through which a sum of Rs.65,250/- was sanctioned towards reimbursement of Children Education Allowance. We are convinced that the orders in the OA stands complied with.

4. Therefore, CP is closed.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Member (J)

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